GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS RAJYA SABHA UNSTARRED QUESTION NO. 2000

TO BE ANSWERED ON THE 6TH AUGUST, 2025/ SRAVANA 15, 1947 (SAKA)

CONTRACTUAL EMPLOYEES IN NDMC

2000 # SMT. DARSHANA SINGH:

(SHRI NITYANAND RAI)

Will the Minister of Home Affairs be pleased to state:

- (a) the number of contractual employees in New Delhi Municipal Council (NDMC), categorywise and department-wise details thereof;
- (b) the number of years they have been working in NDMC on contractual basis;
- (c) the steps taken by Government so far to ensure equal pay for equal work to contractual employees like regular employees; and
- (d) the efforts made by Government for the regularization of these contractual employees?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(a) to (d): As per the inputs received from New Delhi Municipal Council (NDMC), contractual employees are hired by different departments of the NDMC as per requirement. The condition of service and pay of these contractual employees are governed by the terms of the contract and the rules and regulations prescribed by the government in this regard from time to time. NDMC, being a civic body and third tier of governance, is empowered to determine the service conditions of its employees as per the provisions of the NDMC Act, 1994.
